## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

CP-459/ND/2017

IN THE MATTER OF:

**Aarti Industrial Ltd** 

..PETITIONER

Vs.

VK Polycoats Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Jay Saula, Advocate

Mr. Prabhat Chaurasia, Advocate

For the Respondents

: Mr. Shobit Nanda, Advocate

## ORDER

Learned Counsel for the applicant is present. Based on the notice of advance copy served upon the Corporate Debtor, Mr. Shobit Nanda, Advocate has appeared on behalf of the Corporate Debtor/respondent and seeks some time for filing reply to the Company petition. For this purpose, 10 days time is granted. Respondent to furnish an advance copy of the reply to the Ld. Counsel for the petitioner. Petitioner will file rejoinder, if any, within a period of one week thereafter.

Post the matter on 05.12.2017

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 07.11.2017